

ITEM NO.38
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

Criminal Appeal No(s). 745/2021

KUBER SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 01-04-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Ajay Kumar Srivastava, AOR
Dhirendra Kumar, Adv
Jyoti Tiwary, Adv

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Service is not complete.

Records have not been received.

However, this matter involves sentence of life imprisonment.

Therefore, as per Order XX, Rule-5 (3) of Supreme Court
(Amendment) Rule 2019, records be requisitioned from concerned
Courts.

Issue reminder for certificate of service of sole respondent
as well as for remittance of records from the concerned courts.

List again on 17.05.2022.

SAURABH PARTAP SINGH LALER
Registrar

AS